

:1:

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
(Through web-based video conferencing platform)

ITEM No.18
I.A Nos. 226, 227, 228, 246 & 311 of 2022 in
CP (IB) No. 216/BB/2020

IN THE MATTER OF:

M/s. Steel Hypermart India Pvt. Ltd

... Petitioner

Order under Section 10 of Insolvency & Bankruptcy Code, 2016

Order delivered on 22.11.2022

CORAM:

SH. KISHORE VEMULAPALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant in I.A.Nos. : Ms. Chandana Gururaj
226 to 228/2022

For the Applicant in I.A.No. : Shri Tahura Anzar
246/2022

ORDER

I. I.A.Nos.226, 227, 228/2022:

1. Heard Ms. Chandana Gururaj, learned Counsel appearing for the Applicant and Shri R.S.Doddabyregowda, learned Resolution Professional.
2. The learned Counsel for the Applicant requests time due to some personal inconvenience of her senior Counsel.
3. Pleadings are complete in I.A.Nos.226, 227 & 228/2022. List the case on **04.01.2023**. In the meanwhile, the interim orders granted on 01.07.2022 are extended till the next date of hearing.

-sd-

:2:

II. I.A.No.246/2022:

1. Heard Shri Tahura Anzar, learned Counsel appearing for the Applicant and Shri R.S.Doddabyregowda, learned Resolution Professional.
2. In spite of availing substantial time, the learned Counsel for the Applicant requests further time to file rejoinder. As a last chance, two weeks' time is granted to the Applicant to file rejoinder, from today, failing which, their right to file the rejoinder shall stand forfeited and the Application will be decided based on the record available on the next date of hearing.
3. List the case on **04.01.2023**.

III. I.A.No.311/2022:

1. This Application has been filed by Shri R.S.Doddabyregowda, Resolution Professional of M/s. Steel Hypermart India Pvt. Ltd.(Applicant), U/s.25 of IBC, 2016 R/w. Rule 36 of the IBBI (IRP for Corporate Person) Regulations, 2016, for seeking to take on record the 5th Progress Report of the CIRP of the Corporate Debtor.
2. Heard Shri R.S.Doddabyregowda, the learned Resolution Professional.
3. In the circumstances, and for the reasons mentioned in the Application, the I.A., is hereby allowed by taking on record the 5th Progress Report.
4. **Accordingly, I.A.No.311/2022 is disposed of.**

-sd-

(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

-sd-

(KISHORE VEMULAPALLI)
MEMBER (JUDICIAL)